

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 135 of 2014 & 81 of 2014

Dated :16th October, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Kerala State Electricity Board

.... Appellant(s)

Versus

**Kerala State Electricity
Regulatory Commission**

.... Respondent(s)

Counsel for the Appellant (s) : Mr. M.T. George

Counsel for the Respondent (s) : Mr. Ramesh Babu M.R. for R-1

ORDER

Today the matter is fixed for hearing arguments of the appellant. Adjournment is sought on behalf of the appellant for arguments.

Post this batch of Appeals for hearing arguments of the appellant on **11th December, 2015.**

It is made clear that no further adjournment shall be granted to the appellant for addressing arguments in any way whatsoever as this batch of Appeals is of the year 2014.

(T. Munikrishnaiah)

Technical Member

rkt

(Justice Surendra Kumar)

Judicial Member